GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2678 ANSWERED ON:12.03.2015 VIGILANCE AND MONITORING COMMITTEES Choudhary Shri Ram Tahal;Giluwa Shri Laxman

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether complaints regarding noncompliance of the rules of the vigilance and monitoring committees on rural development programmes in the districts have been made by certain Members of Parliament (MPs);
- (b) if so, the number of such complaints received from MPs during the last three years and the current year;
- (c) the action taken by the Government in this regard;
- (d) the number of State Government officers found guilty in this regard during the above period; and
- (e) the action taken against such officers?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

- (a) No complaints regarding noncompliance of the rules of the vigilance and monitoring committees on rural development programmes in the districts have been received from Members of Parliament (MPs). However, it has been brought to the notice of this Ministry by some MPs that meeting of District Level Vigilance and Monitoring Committees are not being held regularly. As per the VMC guidelines, the Member Secretaries of the State and District level VMCs have been made personally responsible to ensure holding meetings regularly. The State and District authorities are reminded from time to time in this regard.
- (b) to (e) Does not arise.